

SUPREME COURT OF INDIA

State of Punjab

Vs.

Darshan Singh

C.A.No. ... of 1996

(A.M.Ahmadii, C.J. and K.S.Paripoornan JJ.)

12.07.1996

ORDER

The Text below is only a summarized version of the order pronounced

Dispute was whether service in private college before taking over of institution can be added to service in Government College for purpose of taking benefit of relaxation under Act. On basis of precedents Supreme Court held that past service in private colleges as irrelevant for purpose of working out full length service.